

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 161/TT/2021

Subject : Petition for determination of transmission tariff for the year 2019-20 in respect of RVPNL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges in accordance with the Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010.

Petition No. 212/TT/2022

Subject : Petition for determination of transmission tariff for the year 2020-21 to 2023-24 in respect of RVPNL owned transmission lines/ system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2019 and the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulation, 2020 and its subsequent amendments.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondents : Power Grid Corporation of India Limited and 12 Others

Date of Hearing : 30.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, RRVPNL
Shri Shubham Arya, Advocate, RRVPNL
Ms. Pallavi Saigal, Advocate, RRVPNL

Record of Proceedings

Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) has filed Petition No. 161/TT/2021 for the determination of tariff for 16 number of transmission lines for the year 2019-20 and Petition No. 212/TT/2022 has been filed for 13 numbers of transmission lines for the years 2020-21 to 2023-24 and for their inclusion in the



common pool of transmission charges. The said transmission lines are owned by RRVPNL and are connecting other States and are incidental to inter-State transmission of electricity.

2. Learned counsel for the Petitioner submitted that in Petition No. 161/TT/2021, 10 lines are natural ISTS lines and 6 lines are RPC certified lines. In Petition No. 212/TT/2022, 10 lines are natural ISTS lines and 3 lines are RPC certified lines. All the transmission lines are operational.

3. Learned counsel for the Petitioner requested to consider the useful life of the transmission assets as 35 years and adopt the methodology specified for computation of the transmission tariff by the APTEL in its judgment dated 6.7.2023 in Review Petition No.12 of 2022 and No. 13 of 2022 filed by RRVPNL. She further submitted that an appeal against the order dated 15.6.2020 in Petition No. 362/TT/2019, with respect to Chittorgarh-Bhilwara Line and Bhilwara-Ajmer Line, for inclusion in the computation of PoC charges, is sub-judice before the APTEL.

4. Learned counsel for the Petitioner further submitted that all the information sought by the Commission has been placed on record. The CTUIL has been impleaded as a party in Petition No. 161/TT/2021 as per the Commission's direction and the CTUIL has filed its reply in the said petition. MPPMCL has filed its reply in both matters.

5. The Commission observed that the Petitioner has not filed the amended petition in Petition No. 161/TT/2021, as submitted during the course of hearing dated 6.3.2023, and directed the Petitioner to file the amended petition in Petition No. 161/TT/2021 by 18.9.2023.

6. The Commission directed the Respondents to file their reply in both petitions on affidavit with an advance copy to the Petitioner by 9.10.2023, and the Petitioner to file the rejoinder, if any, by 26.10.2023. The Commission further observed that the due date for filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

7. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

